

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: HYDERABAD

O.A. NO. 514/97

Dated: 10-12-98

Between:

8.V.Subbaiah.

.... Applicant.

And

1. The General Manager, S.C.Railway,  
Rail Nilayam, Secunderabad.
2. Divisional Railway Manager, (Personnel),  
Hyderabad Division, S.C.Railway, Secunderabad.

..... Respondents.

Counsel for the Applicant: Mr.S.Rama Krishna Rao.

Counsel for the Respondents : Mr.K.Siva Reddy.

CORAM:

..... THE HON'BLE MR.R.RANGARAJAN: MEMBER(A)

AND

THE HON'BLE MR.B.S.JAI PARAMESHWAR: MEMBER(J)

THE TRIBUNAL MADE THE FOLLOWING ORDER:

Heard Mr.S.Ramakrishna Rao, learned counsel for the applicant and Mr.K.Siva Reddy, learned S.C. for the respondents.

The applicant will submit the reasons for not challenging the reversion order issued in the year, '90 and the respondents will also bring the records in this connection.

Post this O.A. on 17-12-98.

  
Deputy Registrar.

Copy to:

1. The General Manager, S.C.Rly., Rail Nilayam, Secunderabad.
2. Divisional Railway Manager(Personnel),  
Hyderabad Division, S.C.Rly., Secunderabad.
3. One copy to Mr.S.Ramakrishna Rao, Advocate, CAT, Hyd.
4. One copy to Mr.K.Siva Reddy, SC for Rlys. CAT, Hyd.
5. One duplicate copy.

ghm/

II COURT

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B. S. JAI PARAMESWAR :  
M(J)

DATED: 10-12-98

~~ORDER/JUDGMENT~~

~~MA/R.A./C.P.No.~~

DA.NO.

514/97

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWED

DISPOSED OF WITH DIRECTIONS.

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

SRR *Porter*

*Deposited* (1+6)

*Withdwn 17.12.98*

